

MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR		
Workshop on – Key issues relating to Labour Laws		
DATE: 27.09.2025 & 28.09.2025 (at MPSJA)		
DAY ONE: 27 th September, 2025 (Saturday)		
SESSION	TIME	TOPICS
Group photograph at 9.45 am		
I	10.00 am to 10.20 am	Inauguration of Workshop By: Hon’ble Shri Justice Vivek Agarwal, Chairman, Governing Council, MPSJA Hon’ble Shri Justice S. K. Awasthi, President, Industrial Court, Indore & Director, MPSJA
II	10.30 am to 11.30 am	Scope of Judicial Review in cases of: (i) Disciplinary Proceedings (ii) ACR, Seniority and Promotion <i>followed by open interaction</i> By: Shri Ashok Sharma, Former Member, Industrial Court, State of Chhattisgarh
III	11.30 am to 12.30 pm	How to deal with the applications of Right to Information Act, 2005 <i>followed by open interaction</i> By: Shri Anil Kumar Registrar (Judl.-I), High Court of M.P., Jabalpur
TEA BREAK (12.30 pm to 12.45 pm)		
IV	12.45 pm to 2.15 pm	Discussion on – Wages Act, 1936, Minimum Wages Act, 1948, Payment of Bonus Act, 1965 and other beneficial legislation for labours & Key issues relating to – Industrial Disputes Act, 1947 & Madhya Pradesh Industrial Relations Act, 1960 <i>followed by open interaction</i> By: Shri J. S. Sengar, Former Member, Industrial Court, Indore
LUNCH BREAK (2.15 pm to 3.00 pm)		
V	3.00 pm to 4.15 pm	Special address on recent pronouncement of Hon’ble Supreme Court in – INRE: Compensation amounts deposited with MACT and Labour Courts [2025 Live Law (SC) 455] By: Shri Dharminder Singh, Registrar General, High Court of Madhya Pradesh Jabalpur
		Role and responsibilities of D.D.O. – Issues relating to purchase & store <i>followed by open interaction</i> Shri Harsh Singh Bahrawat, Registrar (Administration) High Court of Madhya Pradesh Jabalpur
TEA BREAK (4.15 pm to 4.30 pm)		

VI	4.30 pm onwards	1. Expeditious and effective disposal of cases: Best practices of Labour Courts 2. Civil Law and execution process of Labour Court orders for compensation Chaired by: Hon'ble Shri Justice S. K. Awasthi, President, Industrial Court, Indore Introductory Address by Chair – 5 min Panel Speakers: 3-5 min each – Participant Judges (i) Shri Sanjay Kumar Jain (Jr.1), Member Judge, Industrial Court, Indore (on topic 1) (ii) Shri Kusum Hara Chakravarty, Presiding Officer No. 1, Labour Court, Bhopal (on topic 1) (iii) Shri Kishore Kumar Mishra, Member Judge, Industrial Court, Rewa (on topic 2) (iv) Shri Amit Nagayach, Presiding Officer, Labour Court, Rewa (on topic 2) Open Discussion – 20 min Concluding remarks & Keynote Address by Chair – 10 min
DAY TWO: 28th September, 2025 (Sunday)		
SESSION	TIME	TOPICS
I	10.30 am to 12.00 noon	Key issues relating to – Regularization and classification under Standing Orders Act, 1946, Employees Compensation Act, 1923 & Employees State Insurance Act, 1948 <i>followed by open interaction</i> By: Shri Ashok Sharma, Former Member, Industrial Court, State of Chhattisgarh
TEA BREAK (12.00 noon to 12.15 pm)		
II	12.15 pm to 1.15 pm	Appreciation of evidence in labour disputes and labour jurisprudence By: Hon'ble Shri Justice R. K. Gupta Former Judge, High Court Madhya Pradesh
LUNCH BREAK (1.15 pm to 2.00 pm)		
III	2.00 pm to 3.30 pm	Applicability of procedural laws in Labour Court with reference to provisions of Civil Procedure Code, 1908, Evidence Act, 1872, Limitation Act, 1963 and Court Fees Act, 1870 <i>followed by open interaction</i> By: Hon'ble Shri Justice S. K. Awasthi, President, Industrial Court, Indore
IV	3.30 pm onwards	Valedictory Session By: Hon'ble Shri Justice S. K. Awasthi, President, Industrial Court, Indore & Director, MPSJA

Note:- (1) The Schedule is subject to change as per exigencies.
(2) Use of Cell Phones during workshop is strictly prohibited.
(3) Course Coordinator – **Shri Sachin Sharma, Additional Director, MPSJA (Mob. No. 9425492008)**

DIRECTOR